

**ORDER-SHEET FOR MAGISTRATE'S RECORDS**  
**DISTRICT : SONITPUR.**  
**IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR**  
**Criminal (Bail) No. 561/2022**

**Alauddin Ahmed**

**Vs.**

**State of Assam**

<b>Sl. No. of Orders</b>	<b>Date</b>	<b>Order</b>	<b>Signature</b>
	<b><u>09-12-22</u></b>	<p>Case is put up before me along with the case diary. The case record is withdrawn from the court of Asstt. Sessions Judge, Sonitpur, Tezpur to my court for disposal.</p> <p>This is an application u/s 438 Cr.P.C. filed by accused/petitioner Alauddin Ahmed seeking pre-arrest bail in connection with Missamari PS Case No. 06/2021 u/s 406/420/306/511/34 IPC, corresponding to G.R. Case No. 54/2021.</p> <p>I have heard the learned lawyers appearing for both sides and also perused the case diary.</p> <p>The allegation in the FIR in brief is that on 21-01-2021 one Mamuni Keot lodged an FIR alleging inter alia that about three months back accused persons had taken on rent a Alto K10 Car bearing Registration No. AS12T9745 of the son-in-law of the informant at ₹15,000/- per month but they neither paid the rent nor returned the vehicle which was kept hiding somewhere else and thereby accused persons cheated the son-in-law of the informant and tortured him mentally and attempted to commit suicide by consuming poison near Shiv Temple who is now undergoing treatment at TMCH, Tezpur. Hence, the case.</p> <p>It is submitted by learned counsel for State that allegation against accused is theft of vehicle under threat after taking it on rent. Now, neither money has been paid nor vehicle is returned which forced the owner even to take his own life in frustration.</p> <p>On the other hand, learned counsel Sri A.K. Mahanta appearing for the accused petitioner contends that it is a old case</p>	

of about 2 years and owner had not filed any FIR which was filed by his mother-in-law only. It is a fabricated case. The present accused is a rich person and he is not required to commit theft of a Alto K10 Car.

Having heard the contention of the learned lawyers appearing for both sides and on careful perusal of the contents of the case diary, it appears that on completion of investigation police laid the charge-sheet against accused persons namely, Rasel Choudhury Ahmed @ Soloman Ahmed, Maruk Khan, Alauddin Ahmed and Abul @ Khairul Ali.

Since police has submitted charge-sheet, the prayer for anticipatory bail stands rejected with a direction to accused to surrender before the learned trial court and move appropriate application which will consider the prayer in accordance with law.

Let the case diary be sent to concerned branch.

Accordingly, bail petition is disposed of.

Sessions Judge,  
Sonitpur, Tezpur.